<u>CP /050/00127/2015</u> OA 737/2005

Dated 10.12.2015.

Sri M.P. Dixit, L/c for the petitioner. None for the respondents.

The instant contempt petition has been filed for non-compliance of order dated 20.03.2012 passed in OA 737 of 2005 and OA 266/2009 and this contempt petition has been filed on 28.05.2015 i.e. after expiry of one year. As per Section 20 of the Contempt of Court Act, 1971, we do not have power to entertain any contempt after a period of one year.

Therefore, CCPA is dismissed.

Du

(A.K. Upadhyay)/M(A)

Bp.:

Urmita Datta (Sen)]/M(J)